

07.11.2020

*Matter taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide No.1146/36956-37126/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.10.2020.*

Present : Ld. APP for the State.

Sh. B. Khan, Ld. Counsel for the applicant/accused Sanju @ Kamal.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 20.10.2020. Ld. Counsel argued that recovery has already been effected and investigation qua applicant/accused is complete. He further argued that there is no evidence against applicant/accused for commission of offence under Section 454/380 IPC. Therefore, he should be granted bail in this matter.

Reply of IO has been filed. Copy of same supplied to Ld. Counsel for applicant/accused. Perusal of the reply of IO shows that one iron *gattar* was recovered from applicant/accused. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused is involved in other cases.

Submissions of both sides heard. Perused.

The recovery has been effected from applicant/accused and he is also involved in other cases. Section 454 IPC entails imprisonment upto 10 years. Thus, in view of the above stated reasons, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.

(MANOJ KUMAR)

MM-06/THC/Central/07.11.2020

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Present : Ld. APP for the State.

Sh. Sunil Tiwari, Ld. Counsel for the applicant/accused Honey @ Killa.

SHO PS Sadar Bazar in person.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 09.09.2020. Ld. Counsel argued that charge-sheet has been filed and investigation qua applicant/accused is complete. Therefore, he should be granted bail in this matter.

Ld. APP for the State and SHO vehemently opposed the present bail application stating that applicant/accused is a habitual offender and involved in other cases and he is the BC of the area.

Submissions of both sides heard.

The earlier bail application of applicant/accused got dismissed by this Court on 23.10.2020. The applicant/accused also found involved in other cases. There is specific allegations against applicant/accused. The applicant/accused has been arrested at the instance of complainant by the police official on the same day. Thus, in view of the above stated reasons, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. Dasti copy of order be given to Ld. Counsel as prayed for.

(MANOJ KUMAR)  
MM-06/THC/Central/07.11.2020

FIR No. 320/20

PS – Civil Lines

07.11.2020

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Present : Ld. APP for the State.

Sh. Nitin Gupta, Ld. Counsel for applicant/accused Sumit.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Let, notice be issued to IO with direction to verify the medical documents furnished by the applicant for NDOH.

Be put up for filing report on behalf of IO/FP on 09.11.2020.

(MANOJ KUMAR)

MM-06/THC/Central/07.11.2020